

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **02.09.2021 at 11.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IBA/356/2020
NAME OF PETITIONER : Ashok Kumar Jain
NAME OF RESPONDENT : Saravana Stores Gold Palace Pvt. Ltd.
SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

There is no representation for Petitioner and Respondent. As per daily Order dated 26.07.2021, it was submitted that documents were filed in the Registry on 24.03.2021, however, the Registry was unable to give SR. No. On verification, it appears that no documents are filed in the Registry till date.

The IBA is pending since 19.02.2020. Perusal of daily Order sheets reveals that various opportunities were granted to Petitioner to establish the case. However, till date the Petitioner could not establish the validity of invoices, in particular. The IBA stands dismissed for non-prosecution.

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

-sd-
(R. SUCHARITHA)
MEMBER (JUDICIAL)

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